



NO. OF
Order

OF
Order

Order with Signature

Office Note (as to
action (if any)
taken on Order

10. 23-8-2005

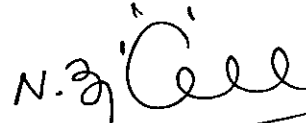
Heard Mr. N. Rai, learned counsel for the petitioner and also heard Mr. A. Moulik, learned senior counsel for respondent Nos.1, 3, 4, 5 and 6 and Mr. S.P. Wangdi, learned Advocate General assisted by Mr. J.B. Pradhan and Mr. Karma Thinlay, learned Govt. Advocates for respondent No.2. At the very outset, Mr. N. Rai, learned counsel submitted that the petitioner desires to withdraw this petition on the ground that this Court has no territorial jurisdiction as the same vests upon the Calcutta High Court. Mr. N. Rai, learned counsel had made a prayer for allowing the writ petitioner to approach the appropriate forum, i.e. Calcutta High Court in the matter which according to me the prayer is reasonable and accordingly, the petitioner is at liberty to approach the appropriate Court having jurisdiction in the matter and in the meantime, the status quo with regard to the related search

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and seizure shall be maintained and apart from that, ~~the~~ further proceedings in pursuance to the related Notification No.PAN/GIR-12-M dated 13-11-2000 shall remain suspended. It is further made clear that the petitioner shall approach the appropriate forum/Court within two months from today. With the above observations, this case is closed as withdrawn with liberty mentioned above.


(N. Surjamani Singh)
Chief Justice (Acting)